

RISHABH NAPOOR

M. No. 150-03
के. व. ज. नं. 150
Central District Court, Room No. 150
ती. हजारी कोर्ट, दिल्ली
The Hazari Courts, Delhi

State Vs. Gopesh (through Applicant Shyam Sunder)
e-FIR No. 011742/2020
PS Rajender Nagar

27.06.2020

Present: Sh. Shyam Sunder, applicant (through VCC over Cisco Webex)
IO/ ASI Jaiveer Singh (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 2:19 PM to 2:23 PM.

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 25.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.

This order shall dispose off the application for release of vehicle no. DL-6SAP-4980 on Superdari, moved on behalf of applicant Shyam Sunder.


In furtherance of directions issued through email dated 25.06.2020, Scanned copy of status report has been sent by IO/ASI Jaiveer Singh, through the email id of the court, wherein it has been stated that he has verified the factum of ownership of the vehicle bearing no.DL-6SAP-4980 and same is registered in the name of applicant Shyam Sunder. Further, in the status report as received from the IO, he has raised no objection if the vehicle aforesaid is released on superdari

Scanned copy of R/C of vehicle in question is also sent with application and same is perused. For the purposes of identity applicant has sent scanned copy of his Aadhar card along with the application.

On perusal of the report of IO along with the copies of documents appended with application, as applicant Shyam Sunder prima facie appears to be entitled for the custody of the vehicle in question, accordingly his prayer for release of same deserves to be accepted.

In these circumstances and as per directions of **Hon'ble High Court of Delhi** in matter of **"Manjit Singh Vs. State"** in CrI. M.C. No.4485/2013 dated 10.09.2014, the aforesaid vehicle be released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bonds as per the value of vehicle, to the satisfaction of


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the concerned SHO/ IO subject to verification of documents.

2. IO shall prepare detailed panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the insurance of the vehicle in question and release the vehicle after getting it insured by the applicant if the same is not already insured.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant and also to the IO/SHO concerned, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
27.06.2020